

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification.
Srinagar, 3rd October, 2022

S.O 466.— In exercise of powers conferred by sub-section (1) of section 4 of the Advocates Welfare Fund Act, 2001 read with notification S.O 1062(E) of 2001, dated 25th of Oct, 2001 issued by Ministry of Home Affairs Government of India, the Lieutenant Governor hereby establishes a Trustee Committee to be called as "the Jammu and Kashmir Advocates' Welfare Fund Trustee Committee" in the Union territory of Jammu and Kashmir for the purposes of the Act.

Further, in pursuance of sub-section (3) of section 4 of the said Act, the Jammu and Kashmir Advocates' Welfare Fund Trustee Committee shall consist of the following; namely:-

01	Ld. Advocate General, J&K.	Chairperson
02	Administrative Secretary, Department of Law Justice and Parliamentary Affairs.	Ex-officio Member
03	Administrative Secretary, Home Department.	Ex-officio Member
04	The Government Pleader or the Public Prosecutor, as may be nominated by the Home Department	Member
05	Two advocates to be nominated by High Court of Jammu and Kashmir and Ladakh	Member

The Chairman and the Secretary of the State Bar Council shall be the Member, ex-officio and Secretary, ex-officio of the Jammu and Kashmir Advocates' Welfare Fund Trustee Committee respectively as and when the State Bar Council is constituted in the Union Territory of Jammu and Kashmir.

The date of issuance of this notification shall be the appointed date for establishing the Jammu and Kashmir Advocates' Welfare Fund Trustee Committee.

By Order of the Lieutenant Governor.

Sd/-

(Achal Sethi)

Secretary to Government


Dated.03-10-2022.

No: Law-Jud/130/2022-10.

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Financial Commissioner (Additional Chief Secretary), Home Department. He is requested to nominate a Government

- Pleader or the Public Prosecutor, as Member of the Jammu and Kashmir Advocates' Welfare Fund Trustee Committee.
3. Principal Secretary to the Lieutenant Governor, Raj Bhawan, J&K, Srinagar.
 4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
 5. Secretary to Government, General Administration Department.
 6. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Srinagar. This is with reference to his letter No. 25521/RG/LP, dated 29-07-2022. He is requested to nominate two Advocates, as Member of the Jammu and Kashmir Advocates' Welfare Fund Trustee Committee.
 7. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, Srinagar.
 8. Director, Archeology, Archives and Museums, J&K, Srinagar.
 9. Chairman Bar Council of India.
 10. General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
 11. In-charge Website, Department of Law, Justice & PA.
 12. S.O Section, Department of LJ&PA (w. 7. s.c).
 13. Concerned file.


03.10.22

(Ashish Gupta)
Additional Secretary to Government